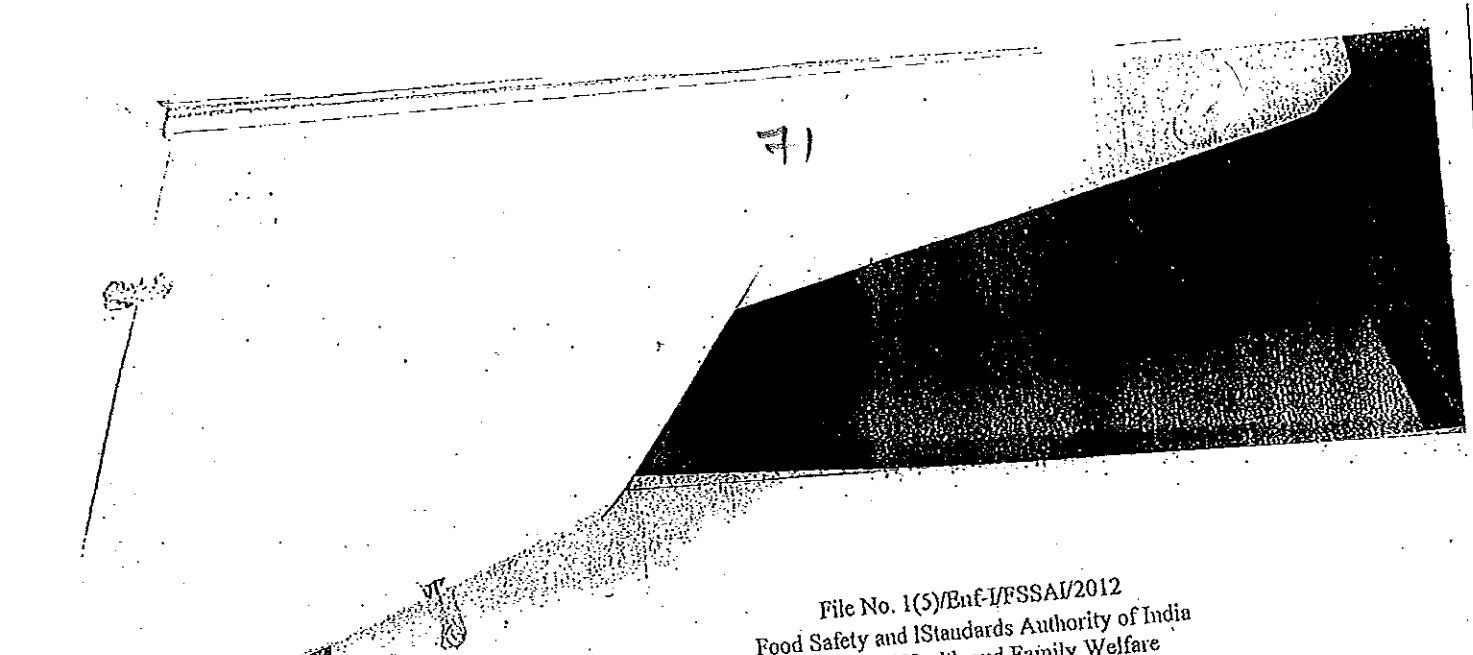

File No. 1(5)/Enf-I/FSSAI/2012
Food Safety and IStaudards Authority of India
Ministry of Health and Family Welfare
FDA Bhavan, Kotla Road,
New Delhi-2

Dated: 01.04.2013

OFFICE MEMORANDUM

Subject: Clarifications w.r.t issues related with Central Licensing- regarding

In order to facilitate smooth flow of licensing system, following decisions have been taken:

1. **Licensing of relabellers:** One single license may be issued to relabeller operating in more than one premise. For a relabeller operating in more than one State, its registered office/head office may be given single central license as per FSS (Licensing and Registration) Regulations, 2011.
2. **Dividing kind of business into three categories:** Each kind of food business will have three categories viz; manufacturing, repacking and relabeling in the FLRS.
3. **NOC issued for New Products:** NOCs issued for one year for new products under Product Approval Division has been extended for another one year in the light of the extension in the time line for seeking new licenses or for conversion of existing licenses.

This issue is with the approval of Chairperson.

(Col. C. R. Dalal)
Director (Enforcement)

per circulate.

9/9/13

To:

1. All the Food Safety Commissioners
2. All the Designated Officers

Copy to:

NISG for making necessary changes in FLRS..

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F. No. 1(5)/Enf-1/FSSAI/2012
Food Safety and Standards Authority of India
Ministry of Health and Family Welfare
FDA Bhavan, Kotla Road
New Delhi-110002

Date: 25.4.2013

OFFICE MEMORANDUM

Subject: Clarifications w.r.t. issues related to Licensing.

In continuation to Office Memorandum even number dated 01.4.2013, it is brought for further clarification that:

1) A relabeller is a deemed manufacturer;
2) A relabeller shall not hold any manufacturing premises of his/her own;
3) A relabeller can get his/her product manufactured/packed only from a manufacturer/ processor holding valid FSS License;
4) A license, State or Central, shall be issued to the Head Office/Registered Office of the relabeller based on the cumulative capacities desired by the relabeller for each product category;
5) A relabeller is responsible for safety and standards for all products manufactured/ packed under his/her license;
6) A relabeller can apply for and obtain a single license for different food categories;
7) A relabeller shall affix addresses and license numbers of both the relabeller as well as those of the manufacturer/ processor on labels of his/her products;
8) Annexure of a relabeller license will include details of all the manufacturing/ processing locations along with product categories, processing capacities and FSS License numbers;
9) Any change in the locations, working capacity or product category must be immediately incorporated in the license through modification;
10) A relabeller shall nominate one officer responsible for compliance of licensing conditions across all the relabeling units;
11) The respective manufacturing/ processing unit will be responsible for maintaining conditions of FSMS in that unit; and
12) An application for relabeller license must be accompanied with a comprehensive recall and traceability plan.

This is issued with the approval of competent authority.

(Col. C.R. Dalal)
Director (Enforcement)

To:
1) All State Food Safety Commissioners
2) All Central Designated Officers
3) NISG for making necessary changes in FLRS.

Copy for information to:
PPS to Chairperson